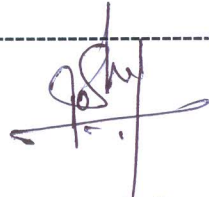
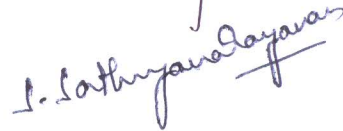


**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/03/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/158/2016
NAME OF THE PETITIONER(S) : Dr. K.K. Bhattacharya
NAME OF THE RESPONDENT(S) : M/s Fruzyme Biotech India Pvt Ltd & 2 Others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	P. Sathya May for K. Moorthy	Counsel for Petitioner	
2)	S. SATHIYANARAYANAN	Counsel for R1 to R3	

ORDER

Shri K Moorthy, counsel for petitioner present. Shri S Sathyanarayanan, counsel for R1 to R3 present. Counsel for petitioner stated that they wanted to file a proposal providing terms of settlement and in case the same is agreed upon, they are willing to exit. In the circumstances, counsel for petitioner is directed to file a memo giving the outlines of the proposal to the other side and report the final outcome of the settlement by the next date of hearing. Put up on

31.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)